

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/564/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : ICICI BANK LTD
NAME OF THE RESPONDENT(S) : OCEANIC TROPICAL FRUITS PVT LTD
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

H. Karthik Seshadri
Suraj C

counsel for Petitioner

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ORDER

Counsel for the Petitioner present and submitted an affidavit along with the proof of service of the notice dated 02.09.2017 on the Corporate Debtor by way of speed post to the Registered Office address of the Corporate Debtor. The track delivery report is also placed on record which reflects that the notice has been delivered to the Corporate Debtor. It is also on record that at the time of filing the petition the copy of the petition was served at the Registered Office address of the Corporate Debtor. However, to make compliance with the principle of natural justice, this Bench vide order dated 01.09.2017 directed the Registry to serve notice on the Corporate Debtor. The Registry has also issued notice to the Corporate Debtor, the copy of the notice is also placed on record and the track delivery report is also filed. The same is taken on record. In spite of the efforts that have been made by the Financial Creditor and this Registry, the Corporate Debtor did not appear before this Bench. Therefore, service of notices on the Corporate Debtor is held sufficient and accordingly is proceeded *ex parte*. The matter is posted for arguments. Put up on **12.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

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